GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 15/2016-Customs

New Delhi, the 1st March, 2016

G.S. R. (E).—In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 27/2011-Customs, dated the 1st March, 2011, published in the Gazette of India, Extraordinary, vide number G.S.R. 153(E), dated the 1st March, 2011, namely :

(i) in the said notification, in the Table, for serial number 20A and the entries relating thereto, the following shall be substituted, namely:

| “20A” | 2601 11 21, 2601 11 22, 2601 11 41, 2601 11 42 | All goods | Nil”;

(ii) against serial number 24A, for the entry in column (4), the entry “15%” shall be substituted;

(iii) against serial number 24B, for the entry in column (4), the entry “15%” shall be substituted;

(iv) after serial number 24B and the entries relating thereto, the following serial number and entries shall be inserted, namely:

| “24BA” | 2610 | Chromium ores and concentrates, all sorts. | Nil”.

[F.No.334/8/2016 -TRU]

(Anurag Sehgal)
Under Secretary to the Government of India

Note.- The principal notification No.27/2011-Customs, dated the 1st March, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 153(E), dated the 1st March, 2011 and last amended vide notification No.1/2016-Customs, dated the 4th January, 2016 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 4(E), dated the 4th January, 2016.